though by that time they had completed five year; of service in officers cadre;

- (b) if so, whether it is also a fact that they had proceeded on leave before they cou'd actually be reverted;
- (c) whether :t is also a fact that when they cam.' from leave after fifteen days the; were put to work as Assistant Engineers; and
- if so, th? reasons for treating a break in thei - service as Assistant Engineers for the period they were on leave and the grounds for not giving them increment for that period?

THE MINISTER OF RAILWAYS (SHRI GULZA1 :ILAL NANDA): (a) No. Six Assis ant Engineers were reverted in I96f: due to the shrinkage in cadre as a result of completion of certain construe ;ion works. Only one of them had at the time of reversion put in nearly fve years service in Class II.

- (b) All of th >m proceeded on leave from the date c f their reversion from Class II.
- (c) Only oni of them was repro-moted to class II after having remained on leave for 17 days. The rest remained on lea\ e for periods nearly ranging from eight months to 15 months.
- (d) They we e repromoted to Class II on occurrem e of fresh vacancies. Since there w< re no vacancies in Class II, it could not be certified that they would ha\a continued in Class II but for going on leave and as such the period of loave cannot be treated as continuous in Class II and also for the purpose of increment.^

## FRESH ELECTIONS IN WEST BENGAL

- 1553. SHRI INDER SINGH: Will the Minister of LAW AND SOCIAL WELFARE be ileased to state:
- (a) whether following the dissolution of the W< st Bengal Assembly,

Government have taken any decision for holding fresh elections in that State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): (a) No, Sir.

(b) Does not arise.

## FINANCIAL ASSISTANCE TO INDUSTRIES IN STATES

- 1554. SHRI INDER SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:
- (a) whether Government are formulating any scheme for giving financial assistance to industries in the States;
- (b) if so, the salient features of the scheme; and
- (c) the time by when the scheme will be ready and the nature of the industries that will come within the purview of this scheme?

THE DEPUTY MINISTER IN THE MINISTRY **INDUSTRIAL** OF DEVELOPMENT AND **INTERNAL** TRADE (SHRI M. R. KRISHNA): (a) to (c) On the basis of the recommendations made to the Committee of the National Development Council by the Pande and Wanchoo Working Groups, a decision had been taken that the Central Government may give an outright grant of subsidy amounting to one-tenth of the fixed capital investment of new units, whether in the small scale or other sector of industry, so long as the total fixed capital investment did not exceed Rs. 50 lakhs each. This grant would be available for new units to be set up in two selected districts in each of the 9 States indentified by the Pande Working Group as industrially backward and one district each of the other States and Union territories

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The details of the scheme for the 10 per cent outright grant of subsidy are being worked out and as soon as it is approved, the scheme will be ready for implementation after the choice of the entitled districts is finalised in consultation with the respective State Governments.

This scheme for 10 per cent subsidy is in addition to the arrangements that have been made with Industrial Financial Corporation of India, the Industrial Development Bank of India and other financial institutions for extending financial assistance on concessional terms to small and medium-sized industrial enterprises in a number of backward districts that have been selected by the Central Government in consultation with the respective State Governments.

## DEMARCATION OF SPHERES FOR EMPLOYEES' PARTICIPATION IN ADMINISTRATION

1555. SHRI INDER SINGH: the Minister of RAILWAYS be pleas ed to state:

- (a) whether it is a fact that the railway employees have recently urged for a clear demarcation of spheres for their participation in the administration of the railways; and
- (b) if so, whether the delimitation of spheres of work in this connection has been done; if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) and (b) As a result of discussions recently held with recognised Federations and Unions, the question of definition extension of areas of participation of labour and management is being examined. v

## ISSUE OF INDUSTRIAL LICENCES

1556. SHRI INDER SINGH: the Minister of INDUSTRIAL DEVE LOPMENT AND INTERNAL TRADE be pleased to state:

- (a) whether Government have streamlined the procedure for the issue of industrial licences;
  - (b) if so, the details thereof;
- (c) the number of applications that are pending disposal, itemwise; and
- (d) the time by when they will be disposed of?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) and (b) Government have always been alive to the need for minimising delays in the disposal of industrial licence applications and, wherever feasible, the licensing procedures have been steam-lined. Every effort is being made to ensure that decisions are taken and conveyed expeditiously. A system of issue of letters of intent to the applicants has also been in vogue for the past few years so that the applicants could go ahead with the finalisation of their proposals for import of machinery, foreign collaboration etc., at the earliest. Powers have been delegated to the administrative Ministries to decide certain types of industrial licensing cases without reference to the Licensing Committee. The meetings of Sub-Committee of the Licensing Committee are now held every fortnight to dispose of the industrial licensing cases expeditiously. Meetings are also held periodically by the Chairman of the Licensing Committee to review the position of pending applications and instructions are issued wherever necessary for their expeditious disposal. As a result of these measures, the number of longpending cases has been considerably reduced in recent months.

(c) 442 applications out of those received upto the 31st December, 1969, are pending disposal. A statement showing the industrywise break-up of the pending applications is attached.

Out of 1022 applications, excluding Carrying-On-Business applications, received during the first half of 1970,